

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 32/2002  
IN  
OA 2347/2001

New Delhi, this the 1st day of July, 2002

Hon'ble Shri V.K.Majotra, Member (A)  
Hon'ble Shri Kuldip Singh, Member (J)

Sh. R.K.Jha  
Section Officer  
E-18/113, Sector-3  
Rohini, Delhi - 110 085.

...Applicant  
(Applicant in person)

V E R S U S

1. Sh. Anil Baijal  
Chief Executive Officer  
Prasar Bharti (Broadcasting  
Corporation of India)  
Mandi House, New Delhi - 110 001.

2. Sh. Pawan Chopra  
Secretary  
Ministry of Information & Broadcasting  
'A' Wing, Shastri Bhawan  
New Delhi - 110 001.

...Respondents  
(By Advocate Shri H.K.Gangwani)

O R D E R (ORAL)

By Hon'ble Sh. V.K.Majotra, Administrative Member

Heard.

2. Applicant has filed this CP against the respondents for non-compliance of this Court's order dated 6-9-2001 in OA 2347/2001. The OA was disposed of vide the aforesigned orders with the following directions to the respondents.

"In view of the above, the present OA is disposed of at the admission stage itself by directing the respondents to consider the representation of the applicant and dispose of the same by passing a detailed and speaking order within two weeks from the date of receipt of a copy of this order. Thereafter the applicant shall be at liberty to assail any further cause of action, if accrues to him, in accordance with law.

Vb

A copy of this order be sent to the 10 respondents".

3. Learned counsel of the respondents drawing our attention to the respondents' compliance affidavit dated 28-2-2002 stated that respondents have complied with the directions of this Court contained in order dated 6-9-2001 in OA 2347/2001 by their order dated 4-10-2001, which is a detailed and speaking order. He pointed out that there has been a little delay in compliance of this Court's order which was not wilful deliberate or intentional and, therefore, the same be condoned.

4. We have gone through the respondents' order dated 4-10-2001 (Annexure C-II), in which applicant's representations dated 2-7-2001 & 26-7-2001 have been considered. Respondents have passed orders in respect of payment of subsistence allowance to the applicant in accordance with FR 53 and order dated 26-9-2001 has also been passed revoking his order of suspension. We have gone through the applicant's representation dated 2-7-2001 and we find that the respondents have disposed of the same in compliance of this Court's directions through their order dated 4-10-2001. The applicant has not been able to establish commission of contempt of Court against the respondents. If the applicant is aggrieved by the respondents' orders, he can seek remedial measure <sup>through</sup> 11 other means than contempt proceedings. These proceedings are dismissed. Notices to the contemnors are discharged.



(KULDIP SINGH)  
MEMBER (J)

/vksn/



(V.K. MAJOTRA)  
MEMBER (A)